

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O. A. No.60/1265/2017**

**Date of decision: 12.01.2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

...

1. Tarsem Singh, aged 59 years, S/o Sh. Kartara, Group-D, R/o 392/14, Railway Colony, Ambala Cantt.
2. Maroo Ram, aged 59 years, S/o Sh. Dharmu, R/o 392/9, Railway Colony, Ambala Cantt.
3. Sarvan Singh, aged 59 years, S/o Sh. Rattan Singh, R/o 395/B-12, Basant Vihar, Ambala Cantt.
4. Jai Pal, aged 59 years, S/o Sh. Mam Chand, R/o 24, Indira Colony, Ambala Cantt.
5. Harbhajan Singh, aged 59 years, S/o Sh. Pritam Singh, R/o 392/20, Railway Colony, Ambala Cantt.
6. Ganesh Dutt, aged 59 years, S/o Sh. Devi Dutt, R/o 392/15, Railway Colony, Ambala Cantt.
7. Chandra Bhan, aged 59 years, s/o Sh. Hari Naryana, R/o 392/10, Railway Colony, Ambala Cantt.
8. Kishori Lal, aged 59 years, S/o Sh. Sohan Lal, R/o 430/1, Railway Colony, Ambala Cantt.
9. Ram Singh, aged 59 years, S/o Sh. Rattan Singh, R/o 395/B-12, Basant Vihar, Ambala Cantt.
10. Maha Shankar, aged 58 years, H.No.2457, Timber Market, Ambala Cantt.

All working a Khalasi / Helper Khalasi, Group-D, under Senior Section Engineer (Bridge), Ambala Cantt.

**VERSUS**

**... APPLICANTS**

1. Union of India, through General Manager, Northern Railway, HQ Office, Baroda House, New Delhi.
2. Chief Bridge Engineer, Northern Railway HQ Office, Baroda House, New Delhi.
3. CPO, Northern Railway HQ Office, Baroda House, New Delhi.

**... RESPONDENTS**

**PRESENT:** Sh. Karnail Singh, counsel for the applicants.

Sh. Lakhinder Bir Singh, counsel for the respondents.

**ORDER (Oral)**

...  
**SANJEEV KAUSHIK, MEMBER (J):-**

1. Learned counsel for the applicants submitted that this O.A. can be disposed of in terms of order dated 24.11.2017 passed by this Court in O.A. No.60/181/2017, which was based upon order dated 27.04.2016 of the jurisdictional High Court in the case of **Kala Singh & Ors. vs. UOI & Ors.** (CWP No.7714/2016), which has also been affirmed upto the Hon'ble Supreme Court by disposing of SLP at the hands of the respondents to await deliberation to be given by the Railway Board. He further submitted that the applicants be given liberty to approach this Court after deliberation given by the Railways, if applicants still feel dissatisfied.
2. Ordered accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

Date: 12.01.2018.  
Place: Chandigarh.

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